

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**CRIMINAL APPEAL (DB) No.629 of 2023**

Arising Out of PS. Case No.-1 Year-2021 Thana- N.C.B (GOVERNMENT OFFICIAL)  
District- Bhojpur

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Shankar Yadav & Anr.

... .. Appellant/s

Versus

The Union of India

... .. Respondent/s

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**Appearance :**

For the Appellant/s : Mr. Ravindra Kumar, Adv.

For the UOI : Mr. Bindhyachal Rai, Adv.

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**CORAM: HONOURABLE MR. JUSTICE ASHUTOSH KUMAR**

**and**

**HONOURABLE MR. JUSTICE KHATIM REZA**

ORAL ORDER

**(Per: HONOURABLE MR. JUSTICE ASHUTOSH KUMAR)**

- 3      04-04-2024                      The learned counsel for the parties are present.
2. Mr. Bindhyachal Rai, the learned counsel for the Union of India seeks three weeks' time to put in the written response against the prayer for suspension of sentence of the appellants during the pendency of this appeal.



3. Let that be done positively by the next date.

4. Re-notify this appeal on 25<sup>th</sup> of April, 2024.

**(Ashutosh Kumar, J)**

**(Khatim Reza, J)**

Praveen-II/-

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